

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

-13-

R.A.248/2001 IN
O.A.2236/2000

This the 8th day of June, 2001

HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Shri B.R. Khera
s/o Sh. P.R. Khera,
r/o 56/20, Ashok Nagar,
New Delhi-18.

...Applicant

VERSUS

1. The Union of India
Ministry of Urban Development & Employment
through its Secretary, Nirman Bhawan,
New Delhi-11.
2. The Director General (Works)
Central Public Works Department
Nirman Bhawan, New Delhi-11
3. The Chief Engineer,
Northeast Zone, CPWD,
Shillong, Meghalaya.
4. The Executive Engineer (P&A),
Delhi Central Vidyut Circle-5,
Central Public Works Department,
New Delhi-1.

...Respondents

O R D E R (By Circulation)

RA No. 248/2001 has been filed by the applicant for review of the order passed in OA-2236/2000 on 9.5.2001.

2. After going through the RA, we find that the review applicant has tried to argue the case with regard to limitation without bringing forth any substantive ground in support thereof. The points raised by him in the present RA have been considered and are found to be without merit.

3. After a careful consideration of the matter, we also do not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

/sunny/